

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).1959-1963/2024

(Arising out of impugned final judgment and order dated 28-11-2023 in WP No.33459/2023, WP No.33460/2023, WP No.33461/2023, WP No.33462/2023 and WP No.33467/2023 passed by the High Court of Judicature at Madras)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

(IA No.33094/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 16-07-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Mukesh Kumar Maroria, AOR

Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Samrat Goswami, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Kapil Sibal, Sr. Adv. [Not Present]

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Amit Anand Tiwari, Sr. A.A.G.
Mr. D. Kumanan, AOR
Mrs. Deepa. S, Adv.
Mr. Sheikh F. Kalia, Adv.
Mr. Veshal Tyagi, Adv.
Mr. Chinmay Anand, Adv.
Ms. Devyani Gupta, Adv.
Ms. Tanvi Anand, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
Mr. N R Elango, Sr. Adv.
Mr. Amit Anand Tiwari, Sr. A.A.G.
Mr. Sabarish Subramanian, AOR
Mr. C Kranthi Kumar, Adv.
Ms. Devyani Gupta, Adv.
Ms. Tanvi Anand, Adv.

Mr. Vishnu Unnikrishnan, Adv.
Mr. Danish Saifi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel for the petitioners - ED states that he has filed the compliance report today itself. However, the same is not part of the record.
2. Let the compliance report be served to the learned counsel for the other side and let the respondents file reply thereto, if they desire to do so.
3. List on 30.07.2024.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)